

13.15 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Air Corporations (Amendment) Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 22nd November, 1971."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1971 agreed without any amendment to the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Bill 1971, which was passed by the Lok Sabha at its sitting held on the 15th November, 1971."
- (iii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 25th November, 1971, adopt the following motion in regard to the Code of Criminal Procedure Bill, 1970 :—

"That this House recommends to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, in the vacancy caused by the resignation of Shri Ghanshyambhai from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by Lok Sabha to the Joint Committee."

2. I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House.

AIR CORPORATIONS (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I also lay on the Table of the House the Air Corporations (Amendment) Bill, 1971, as passed by Rajya Sabha.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to move for leave to introduce a Bill to provide for the acquisition of the shares of the Jayanti Shipping Company...

SHRI SEZHIYAN (Kumbakonam) : He has skipped over item No. 9. He is also Minister of Parliamentary Affairs apart from being Minister of Transport and Shipping.

13.16 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a statement regarding the Government business for the week commencing 29th November, 1971.

Statement

Sir, I rise to announce that Government Business in this House during the week commencing from 29th November, 1971, will consist of :—

- (1) Consideration of any item of Government Business carried over from day's Order Paper.
- (2) Consideration and passing of :
 - (a) The Visva-Bharati (Amendment) Bill, 1971.
 - (b) The Industrial Disputes (Amendment) Bill, 1971, as passed by Rajya Sabha.
 - (c) The Constitution (Twenty-fifth Amendment) Bill, 1971, to be taken up on the 30th November and 1st December, 1971.